

HIGH COURT OF JAMMU AND KASHMIR AND LADAKH AT JAMMU
(Office of the Registrar Judicial)

File No.:- **MA.220/2018**



New India Assurance Co. Ltd. Titled **Anita Devi & Ors.**
V/s
..... Petitioner(s)/Appellant(s) Respondent(s)

Notice to the respondent (s): -

5. Sh. Sukhwinder Singh Sandhu S/o Sh. Swaran Singh Sandhu
R/o H.no. C21:03, Sector-04, Palm Beach Society,
Nerual Navi Mumbai, District : Thane, Nerual, Maharashtra.
(Owner of offending vehicle).

Whereas in the above noted case, it has been proved to the entire satisfaction of the Hon'ble Court that the service of the respondent (s) named above cannot be effected in any ordinary manner hence proclamation is hereby issued against the above named respondents to appear before this Court on 12.07.2023 10.00 A.M. or the next working day if 12.07.2023 is declared holiday in person or some recognized agent failing which appropriate order will be passed.

Given under my hand seal of the Court this 24th day of May, 2023 at Jammu.

24.5.23
Registrar (Judl)
Registrar Judicial
High Court of J&K and Ladakh
JAMMU

No.:-

4009

Dated:-

24-05-23

Copy of the above forwarded to:

1. The Editor Maharashtra Times, Nerual Maharashtra publishing the notice in the newspaper, cutting of the paper and bill of advertisement should be sent to this Registry immediately after publishing.

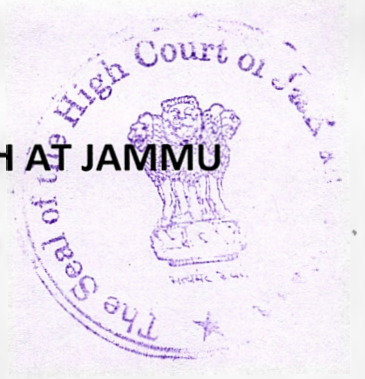
An amount of rupees 500/- as publications charges have been deposited in the Court which shall be paid as and when the bill and cuttings are received.

2. CPC, e-court, High Court of J&K & Ladakh, Jammu, for uploading the same on the official Website of the High Court of J&K & Ladakh.

24.5.23
Registrar (Judl)
Registrar Judicial
High Court of J&K and Ladakh
JAMMU

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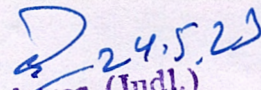
Titled
New India Assurance Co. Ltd. V/s **Anita Devi & Ors.**
..... Petitioner(s)/Appellant(s) Respondent(s)

Notice to the respondent (s): -

6.Suresh Chander Maurya S/o Bhawani Lal Maurya
R/o Village Sarai Namu,P.P.Shekhanpur,PS-Inayatnagar,
Faizabad UP.
(Driver of offending vehicle).

Whereas in the above noted case, it has been proved to the entire satisfaction of the Hon'ble Court that the service of the respondent (s) named above cannot be effected in any ordinary manner hence proclamation is hereby issued against the above named respondents to appear before this Court on 12.07.2023 10.00 A.M. or the next working day if 12.07.2023 is declared holiday in person or some recognized agent failing which appropriate order will be passed.

Given under my hand seal of the Court this 24th day of May, 2023 at Jammu.


Registrar (Judl.)
High Court of J&K
High Court of J&K and Ladakh
Jammu

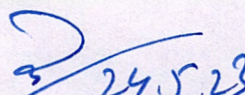
No.:- 4011

Dated:- 24-05-23

Copy of the above forwarded to:

1. The Editor Amar Ujala, Faizabad (U.P) publishing the notice in the newspaper, cutting of the paper and bill of advertisement should be sent to this Registry immediately after publishing. An amount of rupees 500/- as publications charges have been deposited in the Court which shall be paid as and when the bill and cuttings are received.

2. CPC, e-court, High Court of J&K & Ladakh, Jammu, for uploading the same on the official Website of the High Court of J&K & Ladakh.


Registrar (Judl.)
High Court of J&K
High Court of J&K and Ladakh
Jammu